

OPEN COURT

(A2)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

DAIED THIS THE 10th DAY OF DECEMBER 1998

Coram:- Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.K. Agarwal, J.M.

Original Application No. 1514 of 1993.

Mahadev Prasad son of Sri Panna Lal, r/o Udai Singh  
Jain Road, Ghudiyabagh, District Aligarh, posted  
as Postal Assistant, Gabhana Distt. Aligarh.

. . . Applicant.

C/A Sri Satya Prakash and Sri R.L. Yadava, Advocates.

Versus

1. Union of India through the Director of Postal Services  
of ice of Post Master General, Agra Region, Agra
2. Senior Superintendent of Post Office Aligarh Range  
Department of Posts and Telegraph, Aligarh.
3. Sri Snafiguddin, Assistant Supdt. Of Post Office,  
Aligarh Division/Enquiry Office.

. . . Respondents.

C/R Sri S.C. Tripathi, Advocate.

ORDER

By Hon'ble Mr. S.Dayal, Member (A.)

In this Original Application the applicant  
has sought the relief of setting aside the order  
dated 20.11.92 dismissing the applicant from  
service, issue directions to the respondents to  
reinstate the applicant's service with full salary  
with effect from 29.3.84 and to direct the respondent  
No.1 to decide the appeal dated 13.1.93.

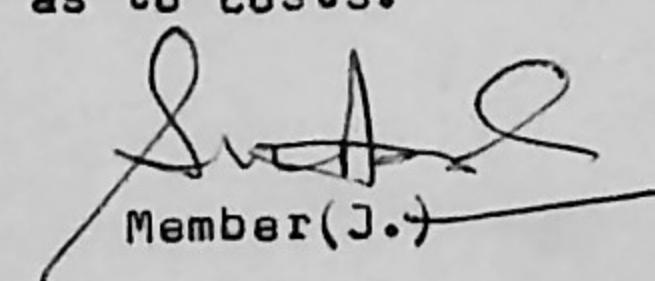
A2  
2

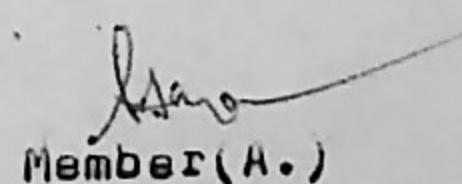
The arguments of the learned counsel for the applicant as well as learned counsel for the respondents have been heard.

The grounds of relief claimed by the applicant in O.A. are the ones which have to be taken into consideration by the Appellate authority. The learned counsel for the applicant states that he has taken these grounds in his memorandum of appeal to respondent No.1 and that the appeal has been filed within time. The learned counsel for the applicant mentions that the respondents have not yet disposed of the appeal of the applicant and the appeal is still pending.

We have taken the above submissions into consideration and direct the respondents to dispose of the appeal of the applicant in this case within a period of three months from the date of receipt of a copy of this order from the applicant. The applicant shall be allowed an opportunity of being personally heard if he makes a prayer to that effect.

The O.A. 1514/93 stands disposed of. No order as to costs.

  
Member (J.)

  
Member (A.)

Nafes.